SHRI HAREKRUSHNA MAL-LICK: Sir, I am asking a supp'ehappy that the mentary. I am hon. Prime Minister is also here. (Interruptions) Because the Minister is very new. The Vizag and Vijayanagar steel plants are election based—as early as in 1971. Anyway, I am not making that point. We want steel plants wherever it is possible, because we want self-sufficiency.

What MR. CHAIRMAN: are you asking?

SHRI HAREKRUSHNA MALIK: I am just coming to that (Interruptions) I want to ask about the second steel plant in Orissa. Already Rs. 1 crores have spent in Orissa steel plant. It is not enough. I want the hon. Minister to tell how the second steel plant in Orissa is going to come up, where actually there mineral deposits and Paradip also (Interruptions) I want know the exact position in this respect. And I request the Prime Minister also to intervene.

S. M. KRISHNA: SHRI started with elections and then he ended up in Orissa. Where is the relevance? The question has to be relevant. It does not arise out of this question. (Interruptions)

MR. CHAIRMAN: You asked a question about one crore rupees being spent on the You say it is Orissa steel plant. not enough. Is the Orissa steel plant in question?

SHRI HAREKRUSHNA LICK: Whereas the question is on steel plants, why not Orissa? (Inte. 1 uptions).

MR. CHAIRMAN: I rule it out. Next question.

Denial of Visas to Foreign Delegates to the All India Conference of Student Federation of India

†362. SHRI GULAM MOHI-UDDIN SHAWL:†

SHRI SYED SHAHABUDDIN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact foreign delegates were granted Visas to attend the Indian tional Congress (I)'s Session in Calcutta:
- (b) if so, the number and tionality of the delegates;
- (c) whether it is a fact foreign delegates to the all India Conference of Student Federation of India were refused Visas:
- (d) if so, the nationality of such delegates; and
- (e) what are the reasons for denial of visas to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATA-SUBBAIAH): (a) and (b) According to information available. the Indian Embassy in Moscow granted, on application, visas tethree Soviet nationals to attend the Conference at Calcutta Indian National Congress Two GDR nationals are also reported to have attended the Conference as observers.

(c) to (e) As per report of Indian Embassy in Beiling, letter of invitation renortedly sent out by the Student Federation of India was couched in a

[†]The question was actually asked on the floor of the House Mohi-ud-Din by Shri Gulam Shawl.

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language derogatory to a self respecting nation. No list of foreign delegates proposed to be invited was also received from the local organisers. Keeping these inview, it was decided to decline visas to foreign delegates who might have been extended invitation to participate in the Conference.

MR. CHAIRMAN: Any body else? Mr. Shahabuddin is not here.

SHRI NEPALDEV BHATTA-CHARJEE: May I know from the hon Minister whether he has got this invitation letter with him, because I have got one?

MIL CHAIRMAN: Then why are you worried about the invitation letter?

SHRI NEPALDEV BHATTA-CHARJEE: Because he is saying that there are words which are highly objectionable. I want to know what are the words find objectionable. This is No. 1. (Interruptions) I am not ing to read it. He can answer. No. 2, if you think so, why have you given it to the Press, since the Students Federation of India has not submitted the names of delegates that is why you cannot allow them to come. You have reported it to Mr. Jyoti Bosu and it has gone to the press. I have also a Press report with me. It appeared in the Sunday and Times of India. Which one is true? My specific question is, stated to the Press one thing and he is stating another here, which one is true?

SHRI P. VENKATASUB-BAIAH: The whole tragedy is the list did not come to our Ministry here. How could we

know? This Government was not at all aware whether such convention is taking place and whether there is any such invitation. So in the absence of that what can the Government do in this matter? Sir, he said about Mr. Jyoti Bosu also. There is a caption in the 'Sunday' Slip?" Sir, "The refusal of visas to the Soviet and Chinese delegates to the National Conference of the Students Federation India, the CPM'S Front nisation, has left a trail of confusing stories while the CPW has raised a furore over this issue When the West Bengal Minister, Mr. Jvoti Basu, up the matter with Union Ministers on 24th January, he was left wondering as to whose fault was that the visas had not been issued The External Affairs Minister, Mr. Narasimha Rao, that only the Home Minister, Mr. Sethi, was empowered to visas. When Mr Basu spoke to Mr. Sethi about it, he was asked to submit the names of the delegates. There was nobody Delhi who could help Mr. Basu with the details of the two delegations. Apparently, no one had seriously taken up the matter with the Union Government before his intervention." This the fact of the matter. In this position, we cannot do anything. (Interruption)

MR. CHAIRMAN: I will explain to you what the Minister has said. Your information is, of course, hot. He did not know it before nor did the Government of India.

SHRI DIPEN GHOSH: He said that there was some objectionable language and that is why the visas could not be granted. What is the objectionable language on the basis of which the visas could not be granted?

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MR. CHAIRMAN: Reply only to those whom I have selected to put the question. There are four standing. One by one. The second question is still there.

SHRI NEPALDEV BHATTA-CHARJEE: He is explaining so many things. The basic thing is that Mr. Basu spoke to Mr. Sethi about it. He was asked to submit the names of foreign delegates. Then the story is there that nobody was there in Delhi which cannot be possible. Everybody was there in Delhi. (Interrup-Jyoti Basu tions). When Mr.had a talk with Mr. Sethi, asked him to submit the names. Then the story is there in Sunday saving that nobody was there in Delhi to submit the names of delegates. I thing you also don't believe it. That is not the question. The question is that Sethi said to the press and to Mr. Jyoti Basu that because of nonavailability of names, they not granting the visas. I show you the telegram from our Soviet friends from Moscow . They sent this telegram saying, "Will arrive on Monday or Wednesday if we receive visas. Please assist." Now, my question is whether for every delegation you require the list names. If it is so, I can give you one instance and that is that last March one delegation from Soviet Union arrived here without submitting the list of the names. It was also in response to our invitation. If now vou say that it is necessary, then have you started this pracback? tice only a few months If the non-availability of names is the only question, why is he saying that there is something objectionable in the invitation letter? If so, what was objectionable? Shall I read?

MR. CHAIRMAN: No, I don't want that.

SHRI NEPALDEV BHATTA-CHARJEE: Which word is objectionable?

SHRI Ρ. VENKATASUB-BAIAH: Sir, I have said in my original answer that the language used while extending invitation was derogatory to a self-respecting nation. He wants to know which are those words which have been objectionable. For his information and for the information of the House, I will read. In fact, they did not care to send this letter and the invitation to our Home Ministry India. It came from our, Embassy in Beijing. The letter is enclosed with the invitation. will quote the language used: "Since the Fourth Conference held in December. 1981. the S.F.I. has grown tremendously both in terms of organisational strength and mass influence amongst students. It has emerged today as the foremost organisation championing the struggle against imperialism and in defence of world peace and progress against the anti-people policies of the Indian ruling classes and Government."

"during the period since our last Conference, over a score of our comrades have been martyred in these struggles. The 5th SFI Conference is being held in this background and in the midst of a deepening economic and political crisis in our country".

MR. CHAIRMAN: I think it is enough. (Interruptions.)

SHRI DIPEN GHOSH: What are the derogatory words? The Minister must say. (Interruptions). It is a democratic country. Let the Minister say the words which seem to be derogatory. (Interruptions)

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MR. CHAIRMAN Order, order.

SHRI SHRIDHAR WASUDEO DHABE: We are entitled to know the contents.

MR. CHAIRMAN: Mr. Dhabe, please sit down. In my judgement, the hon. Minister has made out his point that the language was derogatory.

(Interruption)

SHRI NIRMAL CHATTER-VEE: Let us know the guidelines.

(Interruption)

MR. CHAIRMAN: I am passing on to the next Question because you are not allowing him to proceed. Question. No 363.

(Interruption)

SHRI SHRIDHAR WASUDEO DHABE: He read half of it. The letter which he read should be placed on the Table.

MR. CHAIRMAN: It is there. Mr. Dhabe, you understand sufficient English to know that certain observations were derogatory. Question No. 363. (Interruptions). I have ruled and I understand English a little bit. not as much as you. But they are derogatory. Question No. 363.

(Interruption)

SHRI DIPEN GHOSH: Sir, in your ruling, you say what are the words that are derogatory.

MR. CHAIRMAN: It is hardly necessary to spell this out. I have already said it. And I stand by it. And if any of you want to come and be instructed in English, come to my Chamber (Isterruptions). Question No. 363.

*363. [The questioner (Shri N.P. Chengalraya Naidu) was absent for answer, vide. col 36 infra]

MR. CHAIRMAN: Question No. 364

Special Census in Border States

364. SHRI ROBIN KAKATI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to a demand made at the National Convention on Infiltration of Foreign Nationals into India which was recently held at Calcutta for a special census in the border States; and
- (b) if so, what action Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir-

(b) The purpose of Census taking is to collect information on demographic and socio-economic aspects of the population. It is not possible to detect infiltrators through a Census.

SHRI ROBIN KAKATI: Sir, the Minister's answer seems to be evasive. Special census meant detection of foreign nationals. So, I want to know definitely from the Government whether the Government is considering holding of a special Census and detection of infiltrators. If so, when? If not, why?

SHRI P. C. SETHI: Sir, my colleague has replied that as far as the census operation is concerned, according to the Act; it has nothing to do with the infiltrators it is....